

**Cases of Divorce or Judicial Separation in Tis Hazari Courts, Delhi**

3210. DR. RAMJI SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many cases regarding divorce or judicial separation which were filed more than 5 years ago i.e. before July, 1972, are pending disposal in Tis Hazari Courts of Delhi;

(b) whether it is imperative to dispose of these cases within six months of their filing in the court; and

(c) whether old cases are lying in the court, if so, what steps the Government propose to take to expedite their disposal?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) 14 cases.

(b) No. Sir. However, in cases covered by the Hindu Marriage Act, 1955, as amended by the Marriage Laws (Amendment) Act, 1976, and the Special Marriage Act, 1954, as amended by the Marriage Laws (Amendment) Act, 1976, the Court is required to endeavour to conclude the trial within six months from the date of service of the notice of the petition on the respondent.

(c) Some old cases are pending in the Courts. It is primarily for the High Court to take steps for expediting disposal of these cases. The Delhi High Court has earmarked one Additional District Judge wholly for these cases. Besides, 11 Additional District Judges also deal with such cases in addition to other work.

**Setting up of Captive Power Plants**

3211. SHRI S. R. DAMANI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether in view of acute power shortages resulting in loss of

production, Government have considered the question of setting up of captive power plants at each of the fertilizer units; and

(b) if so, the steps taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). Some of the fertilizer units have been experiencing power cuts/fluctuations/voltage dips/interruptions on a recurring basis over the past few years. Besides, affecting production, power fluctuations/interruptions could also cause damage to plant and equipment. In view of these considerations, some of the fertilizer units have already taken up the implementation of captive power units and some other units have proposed the setting up of captive power units so as to protect critical plant and equipment. These are under active consideration.

**Import of Pipes for New Pipeline Projects**

3212. SHRI S. R. DAMANI: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the reasons for importing large quantities of pipes for the new pipeline projects;

(b) what is the cost of pipes being imported for the Salaya-Viramgam-Koyali-Mathura pipeline project; and

(c) the details of efforts made to get supplies from indigenous sources?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Only such pipes of specified quality and sizes, as are not manufactured indigenously, are being imported for the new pipeline projects.